

**\GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1278**

TO BE ANSWERED ON THE 18TH DECEMBER, 2018/AGRAHAYANA 27, 1940 (SAKA)

SEXUAL HARASSMENT OF WOMEN POLICE PERSONNEL

**1278. SHRI FEROZE VARUN GANDHI:
SHRI RABINDRA KUMAR JENA:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether as per the recommendations of the Parliamentary Committee on the Empowerment of Women in its Action Taken Report (2014) on the “Working Conditions of Women in Police Force”, the Government maintains a State-wise record of complaints of sexual harassment of women police personnel at the work place, including the number of complaints received, disposed of, and the action taken against the implicated official(s);

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (c): Police is a State subject as List-II of the Seventh Schedule to the Constitution of India, State Governments take action on the complaints of sexual harassment of women police personnel at the work place, strictly following the guidelines of Hon'ble Supreme Court in this regard and the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013. The Act casts an obligation to provide a safe and secure environment to women at the workplace. The Acts also casts an obligation upon all the employers to constitute Internal Complaint Committee. Section 23 of the Act casts responsibility on the appropriate Government to monitor the implementation of the Act and maintain data on the number of cases filed and disposed off. State-wise record of complaints of sexual harassment at the workplace of women police personnel is currently not maintained centrally.